

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) NO. 02/Chd/2017

In the matter of:

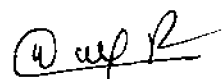
M/s Hind Motors India Ltd.

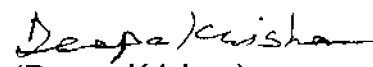
...Petitioner/Applicant

Present: Mr. Ajay K. Jain and Mr. Rakesh Bhatia,
Advocates with Mr. Manik Goyal, Proposed Interim
Resolution Professional for petitioner/applicant.

Mr. Ajay K. Jain, learned counsel for petitioner submits that the defects as discussed on the previous dated have been removed. A lot of time was consumed in hearing CP (IB) No. 1/Chd/2017 which has been disposed of. We presently find that the applicant is required to supply not only the names of the depositors but their addresses also. Let the same be filed along with supporting affidavit by the next date.

List the matter for arguments on 20.02.2017.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

February 14, 2017

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